

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517
IB-51/ND/2023
IA/2404/2024

IN THE MATTER OF:
INOX Tubes Pvt.Ltd.

....Applicant

SECTION
U/s 10 IBC

Order delivered on 18.07.2024

CORAM:
SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2404/2024:-

This is an application filed by the Resolution Professional under Section 12(2) of the IBC, 2016 read with Regulation 40 of the IBBI (IRP for CP) Regulations, 2016 seeking extension of 60 days beyond 07.05.2024 (i.e. 180th day of the CIRP). Heard the submission made by Ld. Counsel on behalf of Applicant. It was submitted that in terms of order dated 14.05.2024, they have filed the copy of the resolution of the CoC in terms of Section 12(2) of the IBC, 2016 which is available on the e-portal of the Tribunal. Keeping in view of the fact that CoC in its meeting with 100% voting has passed a resolution seeking extension of CIRP period beyond 180 days, we allow the extension of 60 days w.e.f. 07.05.2024 for completion of CIRP process. RP is directed to complete the CIRP process within extended period. With these observations, the present application i.e. IA/2404/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)